

BEFORE THE HONORABLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION NO. 1257 OF 2024

IN THE MATTER OF:
GAUR GREEN VISTA

.....APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS.

..... RESPONDENTS

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Place: New Delhi

Date: 11.04.2025

GHAZIABAD DEVELOPMENT AUTHORITY
(RESPONDENT NO. 8)

THROUGH COUNSEL

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**BEFORE THE HONORABLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI**

ORIGINAL APPLICATION NO. 1257 OF 2024

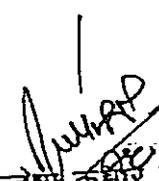
IN THE MATTER OF:

GAUR GREEN VISTAAPPLICANT
VERSUS
STATE OF UTTAR PRADESH & ORS. RESPONDENTS

**SHORT REPLY ON BEHALF OF THE RESPONDENT NO. 8, GHAZIABAD
DEVELOPMENT AUTHORITY IN THE MATTER OF GAUR GREEN
VISTA V. STATE OF UTTAR PRADESH AND OTHERS IN O.A. 1257 OF
2024.**

MOST RESPECTFULLY SHOWETH:

1. That the present reply is being filed on behalf of the Respondent No. 8, Ghaziabad Development Authority in the present Original Application No. 1257 of 2024 titled as *Gaur Green Vista v. State of Uttar Pradesh and Others* (hereinafter referred to as 'the present matter') pending for adjudication before the Hon'ble National Green Tribunal, Principal Bench, New Delhi (hereinafter referred to as 'the Hon'ble Tribunal').
2. That the Respondent No.8, Ghaziabad Development Authority (hereinafter referred to as 'the Respondent No.8') is created under Section-4 of Urban Planning and Development Act, 1973 by Government Order no. 738(1)-37-2-47-DA76, Lucknow dated 9th March 1977. The primary objectives of the Authority are preparation of Master Plan for Planned Urban Development, development & control as per Master Plan, Acquisition of Land and Management for Housing and Urban Development, Construction Housing and Development, provision of Physical and Social Infrastructure.


 (रुद्रेश कुमार शुक्ला)
 सहायक अभियन्ता वि०/या०
 गझियाबाद विकास प्राधिकरण
 गझियाबाद

3. That, at the very outset it is submitted before this Hon'ble Tribunal that the contentions submitted by the Applicant are denied in its entirety save and except so far as specifically admitted herein. Nothing in the present reply may be deemed to be an admission for want of specific denial. Further, that the relief sought by the Applicant in present matter is frivolous and baseless.
4. That it is humbly submitted that as per the Joint Committee report para 'v' and the available records the impugned site is in possession of NOIDA Authority and for purpose of construction of Sewage Treatment Plant, a land parcel has been registered in the name of Municipal Corporation, Khoda Makanpur. An area adjacent to the impugned site is being used as a vehicle depot by Noida Authority for parking and maintenance of waste transportation vehicles. It is pertinent to mention that at page 277 of the Joint Committee Report it has been categorically mentioned that ownership of the land is vested with Noida Authority and Municipal Corporation, Khoda Makanpur.
5. That since, the ownership of the impugned site is not vested with Respondent No. 8 hence, Respondent No. 8 cannot exercise its jurisdiction in the area.
6. That it is humbly submitted that the submissions in the present reply are limited to the averments made in the original application so far therefore, the Respondent No. 8 reserves the right to reply to any additional averments/allegations raised at the later stage and craves leave of this Hon'ble Tribunal to file additional replies.


(रुद्रेश कुमार शुक्ला)
सहायक अभियन्ता वि०/यौ०
गजियाबाद विकास प्राधिकरण
गजियाबाद

PRAYER

In the view of present facts and circumstances, it is prayed before this Hon'ble Court that it may be please to:

1. Dismiss the present application titled as *Gaur Green Vista v. State of Uttar Pradesh and Others* O.A. 1257 of 2024.
2. And/or discharge Respondent No. 8 as a party from present O.A.
3. And/or pass any other order that it may deem fit and proper.

Place: New Delhi

Date: 11.04.2025


 (रविश कुमार शुक्ला)
 सहायक निदेशक (वि०/यॉ०)
GHAZIABAD DEVELOPMENT AUTHORITY
 (RESPONDENT NO. 8) अधिकरण
 गाजियाबाद


 THROUGH COUNSEL

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.....APPLICANT

VERSUS

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..... RESPONDENTS

AFFIDAVIT

I, RUDRESH KUMAR SHUKLA, S/O MAHA NARAYAN SHUKLA, aged about 31 years, presently posted as ASSISTANT ENGINEER, GDA, and R/o GHAZZABAD DEVELOPMENT AUTHORITY, do hereby solemnly affirm and declare as under:

1. That I am the authorized representative of the Respondent Authority in the aforesaid matter and I am well conversant with facts and circumstances of the case and I am competent to swear the present affidavit.

2. That the contents of the accompanying short reply have been read over to me, which I understood and I state that the contents from para 1 to 8 are based on the records maintained by me and further as per the legal advice received and believed by me to be true.

3. That the Annexure filed with the present short reply are true copies of the originals.

(रुद्रेश कुमार शुक्ल)
DEPONENT
सहायक अभियन्ता वि०/यॉ०
गाजियाबाद विकास प्राधिकरण
गाजियाबाद

VERIFICATION

Verified at New Delhi on this _____ day of _____, 2025 that the contents of Para 1 to 3 of the above affidavit are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed therefrom.

(रुद्रेश कुमार शुक्ल)
DEPONENT
सहायक अभियन्ता वि०/यॉ०
गाजियाबाद विकास प्राधिकरण
गाजियाबाद

Certified / Attested
That today date 09/04/25
The Signature / Thumb Impression
of Shri. Rudresh Kumar Shukla
Was made by. (9)
Serial No. 9

Smt. Manoj Chaudhary
Notary, Ghaziabad, (U.P.) India

09/04/25

